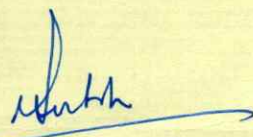






No. of Order	Date of Order	Order with Signature	Office Noted as to action (if any) taken on Order
		<p>tour. List this matter for hearing on 23.3.2005.</p> <p style="text-align: center;">  (A. P. Subba) <u>Judge</u> </p>	
4.	23.3.2005	<p>Heard Mr. S. S. Hamal, learned Counsel for the petitioner and Mr. Karma Thinlay, learned Assistant Government Advocate for the State - respondents 1 and 2.</p> <p>It is submitted by Mr. Hamal, learned Counsel, that the State-respondents/competent authority had withdrawn the impugned order dated 19.7.2003 as in Annexure-IV to the Writ Petition. This is not disputed by Mr. Karma Thinlay, learned Assistant Govt. Advocate.</p> <p>In view of the above position, Mr. Hamal further contended that the Writ petition has become infructuous and accordingly, he desires to withdraw it. The request is allowed. Case is closed on withdrawal.</p> <p style="text-align: center;">  (N. Surjamani Singh) <u>Chief Justice (Acting)</u> </p> <p style="text-align: center;">  (A. P. Subba) <u>Judge</u> </p>	